

(2019) 09 P&H CK 0162

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 23068 Of 2019

Neha

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 20-09-2019

Acts Referred:

Citation : (2019) 09 P&H CK 0162

Hon'ble Judges : Tejinder Singh Dhindsa, J

Bench : Single Bench

Advocate : G.S.Dhillon, Deepak Sabherwal, Siddharth Sanwaria, Padamkant Dwivedi

Final Decision : Disposed Of

Judgement

Tejinder Singh Dhindsa, J

Written statement by way of affidavit of Superintendent of Police, Nuh dated 18.09.2019 has been filed in Court.

Same is taken on record.

Copy has been furnished to the counsel opposite.

Learned State counsel upon instructions from DSP Anil Kumar, Headquarters, Nuh submits that apprehension voiced in the instant petition with regard to danger to the life and liberty of the petitioner is not well founded as of date.

In the light of such categoric stand taken on behalf of the State, no further directions are required to be passed in the instant writ petition.

Accordingly it would be open for the petitioner to be released from the Safe House, Panchkula Since learned State counsel has informed the Court that a complaint has been received at the hands of Smt. Rehana at Police Station Ferozepur Jhirkha against Aakil Khan and others, it would be open for the respondent authorities to process the same and proceed further in accordance

with law.

Petition is disposed of.

Copy of the order be furnished to the learned State counsel under the signatures of the Bench Secretary.